

2019

10. India International Trade Fair, New Delhi, 2019
11. Baba Kharak Singh Marg, New Delhi in January 2019.
12. Mumbai in January 2019
13. Mumbai in December 2019
14. Prayagraj in November, 2019.
15. Jaipur in Aug.-Sept. 2019.
16. Ahmedabad in December 2019.

2020

17. Hyderabad in January, 2020.
18. Lucknow in January, 2020.
19. Indore, February, 2020 (08.02.2020 to 16.02.2020)
20. India Gate Lawns, February, 2020 (13.02.2020 to 23.02.2020)
21. Ranchi in February- March, 2020 (29.02.2020 to 08.03.2020)
22. Venues for organising Hunar Haats during the remaining period of the calendar year 2020 include Chandigarh, Pune, Bengaluru, Kota, Panaji, Kochi and Chennai.

(b) As per the available information, Total sales of ₹57.93 Crore were generated in the 21 Hunar Haats organized so far.

(c) No such proposal is presently under consideration of this Ministry.

Rehabilitation of minorities injured in the 2020 riots

3316. SHRI TIRUCHI SIVA: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Ministry has taken measures to rehabilitate the minority communities affected by the Delhi riots of February 23rd-25th, 2020;

(b) whether the Ministry proposes to provide special schemes for the minority community's families who have been affected in the above mentioned riots; and

(c) whether the Ministry will take steps to ensure that the places of worship that have been destroyed in the above mentioned riots, be protected and reconstructed?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) to (c) No, Sir. However, Ministry of Minority Affairs implements various welfare schemes for the socio-economic and educational empowerment of six centrally notified minority communities namely Buddhists, Christians, Jains, Muslims, Parsis and Sikhs. The details of the schemes are available at www.minorityaffairs.gov.in.

As informed by the Government of NCT of Delhi, various relief and rehabilitation efforts have been taken up in the riot affected areas of Delhi. It has, *inter-alia*, ordered grant of ex-gratia relief and compensation in various eventualities such as death, injuries, loss of movable property, damage to residential units, household items, commercial property etc.

Increase in sittings of Parliament

3317. SHRI K. SOMAPRASAD: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether the Government proposes to re-schedule and increase the sittings of Parliament;

(b) if so, the details thereof;

(c) whether the Government has noticed that the Parliament has functioned the least during 2014-2019; and

(d) if so, the details thereof and the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): (a) No Sir.

(b) Does not arise.

(c) and (d) No, Sir, time and duration of each session is decided by the Government keeping in view exigencies of Legislative Business before Government and it is the prerogative of the Government to decide the priority of Government legislative business to be transacted in Parliament.